

आयकर अपीलिय अधिकरण, 'डी' न्यायपीठ, चेन्नई
IN THE INCOME TAX APPELLATE TRIBUNAL
'D' BENCH, CHENNAI

श्री महावीर सिंह, उपाध्यक्ष एवं श्री जी. मंजुनाथ, लेखा सदस्य के समक्ष
BEFORE SHRI MAHAVIR SINGH, VICE PRESIDENT AND
SHRI G. MANJUNATHA, ACCOUNTANT MEMBER

Sl. No.	Appeal No.	Asst year	Appellant	Respondent
1	ITA No. 2591/Chny/2018	2009-10	Late Shri Muthu George Devaram Rep by Shri D. Rajan Dev, No.338, 19 th Street, A.L. Colony, Anna Nagar West, Chennai – 600 101. PAN: AGEPG 3121E AR: Shri Arjun Raj, CA for Shri S. Sridhar, Advocate	The Income Tax Officer, Non-Corporate Ward – 7(2) Chennai - 34. DR: Ms. R. Anita, JCIT
2	ITA No. 1901/Chny/2019	2012-13	M/s. CPF (India) Private Limited, (formerly known as Charoen Pokphand (India) Pvt Ltd) No.40, 2 nd Street, 1 st Floor, F-2, Sparton Nagar, Mugappair East, Chennai – 600 037. PAN: AAACC 4209Q AR: Shri T. Banusekar, CA	The DCIT (OSD), Corporate Range 1, Chennai. DR: Ms. R. Anita, JCIT
3 & 4	ITA Nos.636 & 637/Chny/2018	2002-03 & 2003-04	M/s. Automotive Ancillary Services (P) Ltd., (Now known as Sodecia India P Ltd), Tapal Medu, NH-45, GST Road, Pukkathurai, Maduranthagam Taluk, Kancheepuram - 603 308. PAN: AAACA 7391P AR:Shri Arjun Raj, CA for Shri S. Sridhar, Advocate	The DCIT, Corporate Circle – 1(1), Chennai. DR: Ms. R. Anita, JCIT

सुनवाई की तारीख/Date of Hearing : 07.07.2021

घोषणा की तारीख/Date of Pronouncement : 07.07.2021

आदेश / O R D E R**Per BENCH:**

These appeals filed by different assesseees are directed against orders of learned Commissioner of Income Tax (Appeals), Chennai even dated 31.07.2018 / 05.03.2019 / 29.12.2017 for respective assessment years.

2. We have heard the counsels for the assesseees and the Id. DR and also perused the materials available on record. At the time of hearing, learned counsels for the assesseees have filed a letter along with Form No.3 issued by the Department under 'Vivad se Vishwas Scheme, 2020' and submitted that the assesseees have availed the VSVS scheme to settle their pending disputes. The Id.counsels for the assesseees further submitted that the Department has accepted applications filed by the assesseees and issued Form 3 quantifying amount of taxes payable under VSVS scheme. Therefore, the Id.counsels for the assesseees submitted that the assesseees may be permitted to withdraw the appeals. The Id.DR on the other hand has no objection for withdrawing appeals filed by the assesseees. Therefore, considering the fact that the assesseees have filed application for withdrawal of appeals and have also filed Form 3 issued by the Department, we dismiss the appeals filed by the assesseees as withdrawn. However, a liberty is

given to the assesseees to restore the appeals, in case the application filed by the assesseees before the Designated Authority, is rejected for any reason.

3. In the result, all the appeals filed by the assesseees are dismissed as withdrawn.

Order pronounced in the open court on 7th July, 2021 at Chennai.

Sd/-
(महावीर सिंह)
(MAHAVIR SINGH)
उपाध्यक्ष /VICE PRESIDENT

Sd/-
(जी. मंजुनाथ)
(G. MANJUNATHA)
लेखा सदस्य /ACCOUNTANT MEMBER

चेन्नई/Chennai,
दिनांक/Dated, the 7th July, 2021

RSR

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| 1. अपीलार्थी/Appellant | 2. प्रत्यर्थी/Respondent | 3. आयकर आयुक्त (अपील)/CIT(A) |
| 4. आयकर आयुक्त /CIT | 5. विभागीय प्रतिनिधि/DR | 6. गार्ड फाईल/GF. |